MESSAGES FROM THE HOUSE OF THE PEOPLE

- (1) THE CRIMINAL LAW AMENDMENT BILL, 1952
- (2) THE STATE ARMED POLICE FORCES (EXTENSION OF LAWS) BILL, 1952.
- (3) THE INDIAN TARIFF (THIRD AMENDMENT) BILL, 1952

SECRETARY: Sir, I have to report to the Council the following messages received from the House of the People, signed by the Secretary to the House:

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"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy each of the following Bills which were passed by the House at its sitting held on the 15th July 1952, namely:—

1. The Criminal Law Amendment Bill, 1952.

2. The State Armed Police Forces (Extension of Laws) Bill, 1952.

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"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Indian Tariff (Third Amendment) Bill, 1952 which has been passed by the House at its sitting held on the 16th July 1952.

The Speaker has certified that the Bill is a Money Bill within the meaning of Article 110 of the Constitution of India."

Sir, I lay a copy of each of these Bills on the Table.

MR. DEPUTY CHAIRMAN: The House now stands adjourned till 8.15 a.m. tomorrow.

The Council then adjourned till a quarter past eight of the clock on Thursday, the 17th July 1952.